

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD AT 14:00:00 ON 9th FEB 2022

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (JUDICIAL)
SHRI ANIL KUMAR B., HON'BLE MEMBER (TECHNICAL)

PETITION No/IA No.	:	IA(IBC)/24/KOB/2022	
SECTION	:	22(3)(b)	
NAME OF PARTIES	:	COMMITTEE OF CREDITORS V/S TENNY JOSE LTD & KOREA TRADE INSURANCE CORPORATION	
PETITIONERS			
ADVOCATE/PROFESSIONAL			0
RESPONDENTS			
ADVOCATE/PROFESSIONAL			0

Office Video Conference
Notes

9th February 2022

ORDER

IA(IBC)/24/KOB/2022

This IA has been filed under Section 22(3)(b) of the IBC, 2016 by the Committee of Creditors with the prayer to replace the IRP Shri Krishna Raj M by Shri Prathap Pillai Advocate as the Resolution Professional of the Corporate Debtor.

Learned counsel for the Committee of Creditors Shri Sunil Shankar appeared through VC. Learned IRP Shri Krishna Raj also appeared through VC.

Shri Krishna Raj is directed to clarify through a memo within 2 weeks as to why he is unwilling to continue as RP in this CIR Process.

List on 01.03.2022 for hearing.

sd/-

Anil Kumar B.
Member (Technical)

sd/-

Ashok Kumar Borah
Member (Judicial)